

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/TT/2018

- Subject : Approval of transmission tariff from COD to 31.3.2019 for Asset 1: 2 No. 400 kV line bays at Samba Sub-station and 2 No. 400 kV line bays at Jalandhar Sub-station and Asset 2 : 2 No. 400 kV line bays at Samba Sub-station and 2 No. 50 MVAR line reactor at Samba Sub-station under “Northern Region System Strengthening Scheme-XXIX (NRSS-XXIX)” in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing : 8.5.2018
- Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others
- Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.P. Rastogi, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of petitioner submitted that Asset 1 i.e. 2 no. 400 kV line bays at Samba Sub-station and 2 no. 400 kV line bays at Jalandhar Sub-station has been matched with TBCB Samba-Jalandhar line which was put under commercial operation on 7.4.2016. The said Asset was put under commercial operation on 11.12.2016 through an interim arrangement for early charging of 400 kV D/C Jalandhar-Samba transmission line which was discussed and agreed in 38th Standing Committee Meeting held on 30.5.2016. The cost was to be borne by TBCB licensee i.e. Sterlite. After Asset-1 was put under commercial operation, the system was restored on 11.12.2016. The schedule COD of Asset 1 was 13.7.2017 as per the investment approval. Hence, the asset was put under commercial operation before the schedule date. It was further submitted that the estimated completion cost is lesser than the approved apportioned cost because of saving on IDC and IEDC due to early commissioning of the asset.



2. The representative of the petitioner further submitted that with respect to Asset-2 i.e. 2 no. 400 kV line bays at Samba Sub-station and 2 no. 50 MVAR line reactor at Samba Sub-station could not be put under commercial operation due to non-availability of TBCB line of Sterlite who has confirmed that the same shall be put into commercial operation by 1.6.2018. Accordingly, Asset 2 shall be put under commercial operation matching with the TBCB line w.e.f 1.6.2018.

3. Learned counsel for BRPL submitted that BRPL will not be filling any reply to the petition and only observed that IDC should be allowed on cash basis.

4. After hearing the parties, the Commission directed the petitioner to file the following information, on affidavit by 10.6.2018, with a copy to the respondents:-

(a) Status of the commissioning of Asset-II and submit the Auditor's certificate and COD letter in case of actual COD or management certificate in case of anticipated COD along with the revised tariff forms;

(b) Form-4A "Statement of Capital Cost" as per books of accounts (accrual basis and cash basis separately) for both the assets. Indicate the amount of capital liabilities in Gross Block;

(c) Statement of discharge of Interest During Construction (IDC) for both the assets;

(d) Statement of discharge of the initial spares during the period for both the assets;

(e) Details of Incidental Expenditure During Construction (IEDC) incurred during the period of delay in commissioning of both the assets (i.e. from scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.

5. Subject to above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-

(T. Rout)
Chief (Law)

